



DELHI STATE LEGAL SERVICES AUTHORITY

(constituted under the 'Legal Services Authorities Act, 1987', an Act of Parliament)

Under the Administrative Control of High Court of Delhi

Central Office, 3rd Floor, Rouse Avenue District Court Complex,

Pt. DeenDayalUpadhyaya Marg, New Delhi-110002

Email : estabwing-dslsa@nic.in Website : www.dslsa.org



Ref. No. 85/DSLISA/Estt./PLA/2025/ 5039-58

Date: 30/4/25

Last date of submission of application:- 31st May, 2025 by 5 PM

Mode of sending the application: through email at estabwing-dslsa@nic.in or through speed post /registered post or by hand at Central Office, DSLISA

ADVERTISEMENT

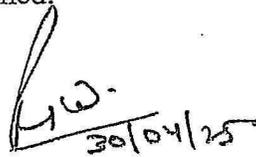
Delhi State Legal Services Authority invites application from eligible Indian Nationals for selection/appointment on the post of Other Persons/Member, Permanent Lok Adalat established under Section 22B, Legal Services Authorities Act, 1987, initially for a period of 2 years as per the following terms & conditions :-

Terms & Conditions:

1. A person who is, or has been, in the employment of any Central or State Electricity Authority or in Distribution Companies with experience of more than 20 years in service and/or who has obtained selection grade or super time scale in the highest cadre in the concerned Department/Undertaking/Company/PSU and conversant with technical aspect of generation, distribution and supply of electricity besides lying down of the tariffs and assessment of bills or charges for consumption of electricity and disputes arising there from;
Candidates with Legal Background shall be preferred.
2. Initial appointment for Other Person/Member shall be for 2 years, which shall be extendable at the discretion of the Hon'ble Executive Chairman of the Delhi State Legal Services Authority, for a further maximum period of 3 years. Thus, the total period of office/service shall not exceed 05 years or the attainment of the age of 65 years, whichever is earlier.
3. The applicants in consideration zone shall be called for interview before a Selection Committee to be constituted by the Hon'ble Executive Chairman of the Delhi State Legal Services Authority. The Selection Committee shall assess the suitability and / or fitness of the candidate on the basis of interview.

Contd. P/2

4. The terms and conditions of service of Other persons/Members, Permanent Lok Adalats including the resignation and removal shall be governed by the terms and conditions outlined in Permanent Lok Adalat (Other Terms and Conditions of Appointment of Chairpersons and other Persons) Rules, 2003 read with Permanent Lok Adalat (Other Terms and Conditions of Appointment of Chairpersons and other Persons) Rules, 2008 and Permanent Lok Adalat (Other Terms and Conditions of Appointment of Chairpersons and other Persons) Rules, 2016 as amended vide notification F. No. A-60011/10/2012-Admn. III (LA)/LAP (JUS) dated 22nd June, 2016 and again amended A-60011/19/2019/LAP (JUS) dated 22nd December, 2020 of Ministry of Law and Justice, Government of India and other relevant rules applicable to the Government Servants in-force.
5. The sitting fee of Other Persons/Members shall be Rs. 2000/- per sitting.
6. For the purpose of attending the sitting of PLA the Other Person/Member shall be entitled to Conveyance Allowance of Rupees Five Thousand only per month.
7. The Other Person/Member before appointment shall have to give an undertaking that he does not and will not have any such financial or other interests as is likely to affect prejudicially his functions as such Other Person/Member.
8. If any, Other Person/Member, PLA, fails to join within the stipulated period, his candidature shall be treated as cancelled & Hon'ble Executive Chairman, DSLSA shall be competent to appoint any other person from the available waiting list of Other Persons/Members.
9. The applicant selected for the post of Other Person/Member shall submit the statement of property in detail before taking over the charge within 10 days, failing which the appointment shall be deemed as cancelled.
10. Eligible applicant shall submit his/her application in the prescribed format (Annexure-A) complete in all respect and send it on email address estabwing-dslsa@nic.in from their email IDs or through speed post /registered post or by hand at Central Office, Delhi State Legal Services Authority, 3rd Floor, Rouse Avenue District Court Complex, Pt. Deen Dayal Upadhaya Marg, New Delhi-110002, latest by 31st May, 2025 till 5:00 P.M.
11. Applications which are found incomplete, without signature, without documents or received after the last date of submission of application shall not be entertained.
12. No communication/correspondence shall be entertained after due date.


(RAJEEV BANSAL)
Member Secretary, DSLSA

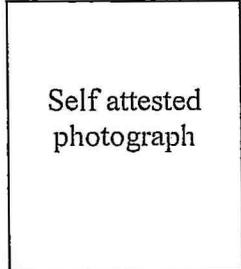
(Annexure-A)

Application for the post of Other Person/Member, Permanent Lok Adalat

(Established under section, 22-B of the Legal Services Authorities Act, 1987)

(To be filled personally by the applicant)

1. Name :
(Capital Letters)
2. Father's Name/ W/o. :
3. Present address:.....
.....
4. Contact No. :.....
5. E-mail:.....
6. Date of Birth (DD/MM/YYYY).....
7. If working, specify the date of Joining & Designation.....
(Attach the document(s)/PPO)
8. Date of Retirement from Service:
(Attached the documents)
9. Post held at the time of retirement:
10. Disciplinary action/criminal case, if any, taken against the candidate during service /
presently pending, provide details on Affidavit:.....
.....
11. Experience:.....
12. Educational Qualification:.....
(Attached the documents)
13. Any other special Qualification/Achievement/Experience making the candidate suitable for
Consideration.....
14. Present Employment, if any:.....
(If yes, submit No objection Certificate)



Date :

Place:

(Signature of Applicant)